CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH: NEW DELHI

C.P. No. 217/2017 O.A. No. 767/2017

New Delhi this the 26th day of May, 2017

Hon'ble Shri V. Ajay Kumar : Member (J) Hon'ble Shri Shekhar Agarwal : Member (A)

Rakesh Kumar Gupta, ([VH] EMP. ID 19900636 Vice Principal),

Age: about 52 years old, S/o Late Shri Kanhaiya Lal Gupta, R/o 30/LG-1, Teachers Apartment, Block-A, Dilshad Colony, Delhi-110095. O/o GBSSS (1106011), New Seemapuri, Delhi-110095.

...Petitioner

(None)

VERSUS

1. Dr. Veena Rani Singh (DDE Zone VI), O/o DDE/EO, Zone VI GNCT Delhi, C-Block, Dilshad Garden, Delhi-110095.

...Respondent

(By Advocate : Mr. Vijay Pandita)

ORDER (ORAL)

By Mr. V. Ajay Kumar, Member (J):

This Tribunal disposed of O.A No.767/2017 by order dated 06.03.2017 as under:-

- "2. Accordingly, this OA is disposed of, without issuing notice to the respondent and without going into the merits of the matter, with the direction to it to duly consider the aforesaid representation and dispose of the same through a speaking order within two weeks from the date of receipt a copy of this Order. While considering the aforesaid representation, the applicant should be heard in person. The decision of the respondent shall also be communicated to him."
- 2. Learned counsel for the respondents while drawing our attention to the order dated 09.05.2017 (Annexure R-1) filed along with

compliance affidavit submits that they have fully complied with the order of this Tribunal.

3. In the circumstances, in view of the aforesaid compliance, the C.P. is closed. Notice issued to the alleged contemnor stands discharged.

(Shekhar Agarwal) Member (A) (V. Ajay Kumar) Member (J)

/Mbt/